

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4529
ANSWERED ON:20.08.2010
NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS
Rao Shri Nama Nageswara

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the various steps taken by the National Commission for Protection of Child Rights since its inception;
- (b) whether the Commission has urged upon all State Governments to take steps for rehabilitation of child labourers;
- (c) if so, the response of the State Governments in this regard;
- (d) whether the Commission had set up helpline in all important cities and towns across the country to enable people to inform about forced confinement of children and also lodge complaints about harassment of children etc.; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Various steps have been taken by the National Commission for Protection of Child Rights (NCPCR) since its inception. Some of the include issuing guidelines on matters like corporal punishment, child labour, protecting rights of children in the areas of civil unrest, etc, organizing Public Hearings on the grievances of the affected children and their parents, reviewing the safeguards for protection of child rights, dealing complaints and taking suo motu notice of the violation of child rights, spreading 'Child Rights Literacy' etc.

NCPCR has urged upon all State Governments and UT Administrations to take steps for rehabilitation of child labourers who are taking appropriate action thereon. For example, (i) Governments of Andhra Pradesh, Rajasthan and Gujarat have put in place Action Plans to effectively address the issues of child labour in Bt. Cotton fields, (ii) a State level Action Plan has been put in place in Andhra Pradesh, Bihar, Delhi and Gujarat among others to abolish child labour and rehabilitate the child labourers.

(d): No, Madam.

(e): Does not arise.